

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 3250**

**TO BE ANSWERED ON THE 29<sup>TH</sup> MARCH, 2023/ CHAITRA 8, 1945 (SAKA)**

**CANCELLATION OF LICENCES OF NGOs**

**3250 # SHRI GHANSHYAM TIWARI:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) the number of such Non-Governmental Organizations (NGOs) that have been banned by Government from receiving foreign funds during the last three years; and**

**(b) the details of such NGOs, if any, with reference to the State of Rajasthan?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI NITYANAND RAI)**

**(a): Section 14 of the Foreign Contribution (Regulation) Act, 2010 provides for cancellation of certificate of FCRA registration of an association for violations of provisions of the Act. During the last three years i.e. from 2020 to 2022, total 18 FCRA registration certificates have been cancelled under section 14 of the Act.**

**(b): During this period, certificate of FCRA registration of none of the association from the State of Rajasthan has been cancelled under section 14 of the Act.**

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